

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-2674 (ND)2019
C.A.No.883/C-III/ND/2019

IN THE MATTER OF:
Mr.Salil Deep Sachan
Vs
M/s.Rudra Buildwell Constructions Pvt.Ltd.

...PETITIONER
...RESPONDENT

SECTION
Under Section 7 IBC 2016

Order delivered on 28.11.2019

Coram:
Shri Ch. Mohd. Sharief Tariq,
Hon'ble Member (Judicial)
Shri K. K. Vohra,
Hon'ble Member (Technical)

For the Petitioner/Applicant :
For the Corporate Debtor/Resp:

ORDER

Counsel for the applicant is present. It is submitted by the Counsel for the applicant that on 23rd October,2019 due to health reasons he was not able to attend the court and the Court Officer has fixed the date as 10th of January,2020. The same may be prepone for the purpose of issuance of notice in the matter. The application is allowed. The Registry is directed to issue Notice to the Respondent. The Counsel for the applicant is permitted to send private Notice to the Respondent by all modes at its registered office address and file proof alongwith affidavit.

Put up on 10.1.2020.


(K. K. Vohra)
MEMBER (TECHNICAL)


(Ch. MOHD. SHARIEF TARIQ)
MEMBER(JUDICIAL)